

F. No. 12-51 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 02/06/17

ID No. 12-51/17

To,

Sh. P. J. Joseph
CESTAT, Fort Elber
Jai Center, 34 P.D. Mello Road
Majid Bunder (East)
Mumbai - 400009

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. PJJ/2017 Dt. 22/05/17 and our ID No. 12-51/17 the information received from DR (Admn) containing 05 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 10/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

oll



Sub : Information sought under Right to Information Act, 2005


Sir,

With reference to the RTI application dated 24.05.2017 filed by Shri P.J. Joseph in CPIO I.D. No. 12-51/2017, please find enclosed herewith point wise reply concerning the Administration section is as under :

Reply to (a) and (b) The information is enclosed.

Reply to C There are no Stenographers working on contract basis at CESTAT, Chandigarh. However, two Stenographers are working on outsourcing basis.

Yours faithfully



(Bineesh Kumar K.S.)
Deputy Registrar(Admn.)

Encl : as above.

S Pooj

Copy to :

✓ CPIO/A.R., C.E.S.T.A.T., N. Delhi.

Q/S/12

F. No. 12-51 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 24/05/17

ID No. 12-51/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

1. Please refer to RTI application No. PJJ/2017 dated 22/05/17 of Shri /Smt. P. J. Joseph under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

2. Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. PJJ/2017 dated. 22/05/17 CPIO ID No. 12-51/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 05/06/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

3. If the information is not with your section or you, please reply from where it may be retrieved, without delay.

4. Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Central Public Information Officer

Copy to:

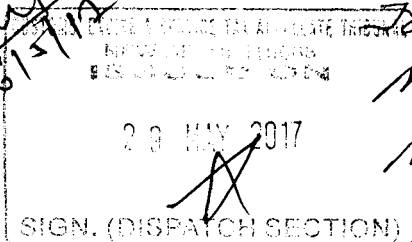
1. DRCA
2. _____
3. _____
4. Sh. P. J. Joseph

CESTAT, Forth Floor

Jai Center, 34 P. D. Melle Road

Maggi Bundley (East)

Mumbai - 400009



APPLICATION UNDER RIGHT TO INFORMATION ACT 2005 (RTI)


Ref.No.PJJ/2017
Dated:15/05/2017

ID 12-51/2017

The CPIO
Customs, Excise & Service Tax
Appellate Tribunal (CESTAT)
West Block No.2, R.K.Puram
New Delhi - 110 066

| | | |
|----|---|---|
| 1. | Name of the Applicant | P.J. Joseph, Sr. PS, CESTAT, Mumbai |
| 2. | Address | Customs, Excise & Service Tax Appellate Tribunal (CESTAT), 4 th Floor, Jai Centre, 34, P. D'Mello Road, Masjid Bunder (East) Mumbai - 400 009 |
| 3. | Phone Nos. | 09869423744, 022-27703744/23752339 |
| 4. | Fax No. | 022-23754910 |
| 5. | Whether a Citizen of India | Yes |
| 6. | Particulars of Information | |
| | Details of Information required | Kindly provide: a) Copy of transfer order/relieving order issued to Shri Kanhaiya Lal, SPS from CESTAT Delhi to CESTAT Chandigarh b) Copy of appointment order issued to Shri Kailash, Steno Gr."C" appointed through Staff Selection Commission and his joining report at CESTAT Chandigarh c) Is there any Stenographer working on contract basis at CESTAT Chandigarh, if yes how many are there. |
| 7. | I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in Sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. | |
| 8. | A Postal Order No.21F 058592 for Rs.10/- towards the payment of fee is enclosed herewith. You are requested to fill the name in which the postal order is payable. | |
| 9. | As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the application. However, if possible the same may please be provided at the earliest. | |

Recd
22/05/17


Signature of the applicant
Mobile No./No.09869423744

Place: Mumbai
Encl: As above

F. No. 12-52 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 05/06/17

ID No. 12-52/2017

To,

Sh. Sushil Rajja
Lawyers Forum, E-69
75/F/100 South Extension
Part-I, New Delhi - 110049

Subject: Information under Right to Information Act 2005.


Sir,

Please refer to your RTI application No. DORE/2017/80572 Dt. 22/05/17 and our ID No. 12-52 the information received from DR(A), A.O. containing 171 is enclosed herewith for your reference please.

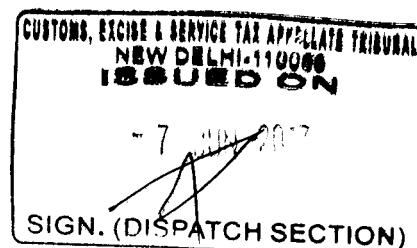
You are, Therefore, requested to please acknowledge the receipt and deposit Rs. — (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)
Central Public Information Officer

Copy to:- Computer section for website



F.NO. 70/CESTAT/CASH/RTI/2017-18
Customs, Excise and Service Tax,
Appellate Tribunal,
West Block No. 2, R.K.Puram,
New Delhi-110066

To,

Dated. 05.06.2017
ID No. 12-52/17

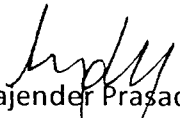
Shri V P Pandey/CPIO
CESTAT,
NEW DELHI

Subject:- Information sought under RTI Act, 2005.

Sir,

I am to refer your letter No. 12-52/CESTAT/CPIO-ND/VPP/2017 dated 24.05.2017 in application ID No. 12-52/17 and to inform that no specific information available in this section, as per RTI dt. 20.05.2017.

Yours faithfully


Rajender Prasad
(Accounts officer)

Sir,

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 24.05.2017 filed by Shri Sushil Raaja in CPIO I.D. No. 12-52/2017, and Ministry's F. No. R.20011/73/2017-Ad.IC(CESTAT) dated 17.05.2017, the information in regard to point No. 1 to 5 may be treated as nil, as far as this Tribunal is concerned.

Yours faithfully



(Bineesh Kumar K.S.)
Deputy Registrar (Admn.)

To

CPIO/A.R. , C.E.S.T.A.T., N.Delhi.

**F. No. 12-52 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066**

Dated:- 24/05/17

ID No. 12-52/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. DOREV/R/2017/80572 dated 22/05/17 of Shri /Smt. Sushil Raaja under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. DOREV/R/2017/80572 dated. 22/05/17 CPIO ID No. 12-52/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 05/06/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.



(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DR(A)

2. A.O.

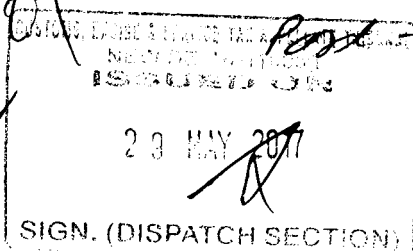
3. _____

4. Sh. Sushil Raaja

Lawyers Forum

E- 69 Ist Floor South Extension

I, New Delhi- 110049



Smv
26/5/17

Imply
26/5/17

O/C

F. No. R20011/73/2017-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

Received
22/05/17

New Delhi, 17th May, 2017

To

IO 12-52/2017

The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

Please find enclosed herewith RTI applications dated 02.05.2017, 03.0.2017 and 12.05.2017 of Sh. Sushil Raja, Adv Fight for Right. The applications are transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO
Tele: 2309 5359

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

| | | | |
|--|---|--|-------------------------|
| Registration Number (पंजीकरण संख्या) : | DOREV/R/2017/80597/3 | Date of Receipt (प्राप्ति की तारीख) : | 12/05/2017 |
| Transferred From (से स्थानांतरित): | Department of Revenue on 12/05/2017 With Reference Number : DOREV/R/2017/80597 | | |
| Remarks(टिप्पणी) : | matter pertains to your department. | | |
| Type of Receipt (रसीद का प्रकार) : | Electronically Transferred from Other Public Authority | Language of Request (अनुरोध की भाषा) : | English |
| Name (नाम) : | Sushil Raaja Adv FIGHT for RIGHT | Gender (लिंग) : | Male |
| Address (पता) : | LAWYERS FORUM,, E-69,1st Floor, South Extension Part-I,, New Delhi, Pin:110049 | | |
| State (राज्य) : | Delhi | Country (देश) : | India |
| Phone Number (फोन नंबर) : | +91-9868124124 | Mobile Number (मोबाईल नंबर) : | +91-9210067842 |
| Email-ID (ईमेल-आईडी) : | advocatesusheelraaja@gmail.com | | |
| Status (स्थिति)(Rural/Urban) : | Urban | Education Status : | Above Graduate |
| Requester Letter Number(निवेदक पत्र संख्या) : | Details not provided | Letter Date : | Details not provided |
| Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : | No | Citizenship Status (नागरिकता) | Indian |
| Amount Paid (राशि का भुगतान) : | 0 (Received by Department of Economic Affairs) (original recipient) | Mode of Payment (भुगतान का प्रकार) | Payment Gateway |
| Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : | S.Bhomick US(CAT) | | |

15/5

S. Bhomick / (CA cell)

Ms. Harsh / Sh. Neeraj

5/15/2017 12:25

Information sought under RTI Act,2005

1)How many Trees have been planted in the office complex / residential complex / Industrial Unit Complex / Godown Complex / Storage Complex of Ministry of Finance , its PSUs, Departments and its subsidiaries, since 1/04/2000 till date throughout India. Please provide me the information financial year wise, age, girth-width, species, caste / types of Trees - each office complex wise / residential complex wise / Industrial Unit Complex wise / Godown Complex wise / Storage Complex wise / a Complex wise / project wise of Ministry of Finance , its PSUs, Department and its subsidiaries wise.

2)How much funds have been spent on planting, maintenance & development of Trees, Plants, Suburbs, grass, landscaping etc., in the each office complex / residential complex / Industrial Unit Complex / Godown Complex / Storage Complex of Ministry of Finance , its PSUs, Departments and its subsidiaries, since 1/04/2000 till date throughout India. Please provide me the information financial year wise, each project wise / office complex wise / residential complex wise / Industrial Unit Complex wise / Godown Complex wise / Storage Complex wise / project wise of Ministry of Finance , its PSUs, Department and its subsidiaries wise.

**Information Sought (जानकारी
मांगी):**

3)What action / steps / programme / schemes have been implemented by Ministry of Finance , its PSUs, Departments and its subsidiaries, since 1/04/2000 till date throughout India, in curbing / controlling the pollution of Air, Water, Soil & Noise and rain water harvesting. Please provide me the information financial year wise, Ministry of Finance , its PSUs, Departments and its subsidiaries wise.

4)How many Trees have been cut down by Ministry of Finance , its PSUs, Departments and its subsidiaries, since 1/04/2000 till date throughout India. Please provide me the information financial year wise, age, girth-width, species, caste / types of Tree wise in each office complex wise / residential complex wise / Industrial Unit Complex wise / Godown Complex wise / Storage Complex wise / project wise of Ministry of Finance , its PSUs, Department and its subsidiaries wise.

5) How much money from selling the woods of cut down trees / salvage value of trees, have been credited in the final a/cs of Ministry of Finance , its PSUs, Department and its subsidiaries, since 1/04/2000 till date. Provide me the amount financial year wise.

Information sought under RTI Act,2005

**Original RTI Text (मूल
आरटीआई पाठ):**

1)How many Trees have been planted in the office complex / residential complex / Industrial Unit Complex / Godown Complex /

F. No. 12-53 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 12/7/17

ID No. 12-53/17

To,

Sh. Veer Singh
H.No. 3015, Sector-27-D
Chandigarh - 160019

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. _____ Dt. 5/5/17 and our ID No. 12-53/17 the information received from T.O. (Central Registry) containing _____ is enclosed herewith for your reference please. 05 Pages

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

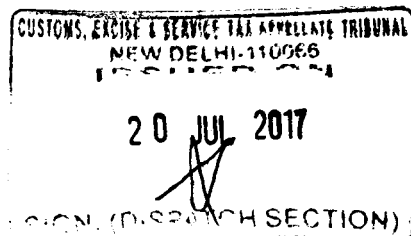
Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

V.P.
(V.P. Pandey)

Central Public Information Officer

0/1



CENTRAL REGISTRY

Dated:12/07/2017

I.D. NO. 12-53/2017

Sub : Information sought under the RTI Act 2005 ----reg.

Please refer to note dated 07/07/2017 of CPIO issued vide F.No.12-53/CESTAT/CPIO-ND/VPP/2017. The point wise reply to information sought by the applicant is as under:-

Reply to (i) : No appeal number allotted as the appeal papers were returned to the appellant for non removal of defects.

Reply to (ii) :Copies of notesheet and correspondence are enclosed.

Reply to (iii): Appeal papers returned to appellant.However the appeal papers were received in this office with postal remarks "No such firm in Bect No.II Near Bus Stand HSP"

Reply to (iv): As replied in point (ii).

No. of pages :5.


Technical Officer.

✓ To,

Sh. V.P. Pandey,
CPIO/Asstt. Registrar, CESTAT, New Delhi.

F. No. 12-53 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 7/7/17

ID No. 12-53/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. dated 5/5/12 of Shri /Smt. Veer Singh under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. dated 5/5/12 CPIO ID No. 12-53/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 14/7/12 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Central Public Information Officer

Copy to:

1. T.O (C.R.)
2.
3.
4.

Received
10/07/2017
[Signature]

F. No. 12-53/CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 22.05.2017
CPIO ID No. 12-53/2017

Sir,


1. You have filed an RTI application which is received in the office of CPIO CESTAT, New Delhi on dated 05.05.2017, but in the RTI application postal order of Rs. 10/- is enclosed as pay to CPIO CESTAT which is incorrect.

2. Date of filing of appeal is also not given.

Therefore, the same is being returned to you for filing a fresh IPO in the name of Accounts Officer CESTAT, New Delhi with complete details of filing of the appeal.

If it is not received within 02 weeks the application will be deemed to be dismissed as infructuous.

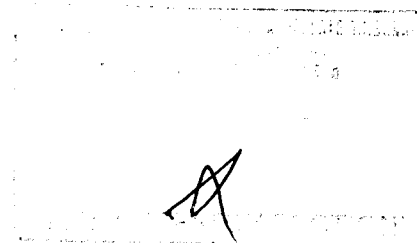
Thanking you,


(V. P. Randey)
CPIO CESTAT, New Delhi

To

Sh. Veer Singh
H. No. 3015, Sector 27-D,
Chandigarh-160019

all



IO-12-53/2017

5/5/17

APPLICATION UNDER SECTION 6 OF THE RIGHT TO INFORMATION ACT, 2005

To

CPIO

Customs, Excise & Service Tax Appellate Tribunal

West Block-2, R. K. Puram, New Delhi -66

| | | |
|----|---------------------------------|---|
| 1. | Name of the Applicant | Veer Singh |
| 2. | Address | H. No. 3015, Sector 27- D, Chandigarh 160019 |
| 3. | Phone Nos. | 9417621159, 0172-4640158 |
| 4. | Whether a Citizen of India | Yes |
| | Details of information required | <p>(A) M/s Shivalik Engineers & Contractors filed an appeal against O-In-Appeal No. 117/ST/Apl/Chd-II/2013 dated 17.05.2013 and Diary No. 6100722013 has been issued to M/s Shivalik Engineers & Contractors. In this regard please provide the following information</p> <p>(i) Please provide the Appeal No. which has been allotted against the aforesaid diary no.</p> <p>(ii) Please provide the copies of all notesheets and correspondence of the aforesaid diary No.</p> <p>(iii) Please provide the current status of the matter</p> <p>(iv) Please also provide copy of the letters/orders/direction/memos if any issued in relation to the aforesaid diary No. and</p> |

| | | |
|----|---|--|
| | | proof of delivery of the same to the appellant/party |
| 5. | I state that the information sought is covered under RTI Act and does not fall within the exemption contained in section 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. | |
| 6. | A Postal Order No 926421842 ⁹²⁶⁴²¹⁸⁴² dated 27/1/17 for Rs. 50 toward payment of fee is enclosed herewith. | |
| 7. | As per Section 7 of RTI Act, 2005 information is to be provided within 30 days of the Application | |

Place Chandigarh

Date 01.05.2016


Signature of the Applicant

Telephone No. 9417621159

0172-4640158